

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

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S/H

## ORDER SHEET

APPLICATION NO. .... OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

O.A. NO. 229-2006 etc.  
Date of Order 7.12.2007.

Mr. Y.K. Sharma, Counsel for applicant.  
Mr. Manoj Bhandari, Counsel for respondents 1 to 3.

Both the counsels heard.

Mr. Manoj Bhandari, learned counsel for respondents 1 to 3 submitted that this O.A. may be dismissed in view of the order passed by this Tribunal and the subsequent order passed by the High Court in D.B.C. Writ Petition No. 4272/2005 - Union of India Vs. CAT & Ors., affirming the order of this Tribunal on 5.12.07 which is also not disputed by the applicant's counsel. *To this effect, the Respondent's counsel has also filed a petition today, signed by both the counsels placed on record.* In view of above, this O.A. stands dismissed.

No costs.

*R.Bhandari*  
(R.R.Bhandari)  
Admvt Member

*Lidya*  
(N.D.Raghavan)  
Vice Chairman

*RC*  
Very clean  
13/12/07

cart II and III destroyed  
in my presence on 05-6-14  
under the supervision of  
section officer (J) as per  
order dated 26-5-14

*Q/16P/1*  
Section officer (Record)

*2/12/07*